

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:799
ANSWERED ON:22.11.2002
RESERVATION TO NOMADIC COMMUNITY IN MAHARASHTRA
RAMDAS ATHAWALE

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether a large number of people belonging to Nomadic community exist in Maharashtra including other States;
- (b) whether the Government have taken any steps to provide reservation for them by creating a separate category in the list of Scheduled Castes;
- (c) whether the Government propose to provide 5 percent exclusive reservation to these Nomadic community in proportion to its population;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI S. B. MOOKHERJEE)

(a) to (e) As per provision under Article 341 of the Constitution of India, specification of Scheduled Castes is done in relation to a State/Union Territory and that no separate categorization within the list of Scheduled Castes is done. As such there is no separate category of Nomadic community within the list of Scheduled Castes and that the statistics concerning number of persons belonging to Nomadic community in Maharashtra and other States are not maintained. As regards reservation benefits, in the Central Services, these have been extended to only those communities, which have been specified as Scheduled Castes, Scheduled Tribes and Other Backward Classes, based on their social, educational and economic backwardness and thus, there is no proposal under consideration to provide 5% reservation to Nomadic community exclusively.